

(Forms, Fees and Miscellaneous Matters) Amendment Rules, 1979.

(ii) S.O. No. 878(E) published in the Gazette of India dated the 31st December, 1979 regarding Gold Control (Forms, Fees and Miscellaneous Matters) Amendment Rules, 1979.

[Placed in Library. See No. LT-94/80].

(9) A copy of Notification No. G.S.R. 721(E) (Hindi and English versions) published in the Gazette of India dated the 29th December, 1979 regarding rules further to amend Rule 12 of the Central Sales Tax Registration and Turnover) Rules, 1957 for the purpose of extending the validity of old forms for one year under Section 13(2) of the Central Sales Tax Act, 1956. [Placed in Library. See No. LT-95/80]

(10) A copy of Notification No. G.S.R. 530(E), (Hindi and English versions) published in the Gazette of India, dated the 5th September, 1979 enabling the Drugs Controller, the Chief Chemist or the Adviser in Indigenous System of Medicines, for reasons to be recorded by him in writing, depute the Deputy Durgs Controller, Deputy Chief Chemist or the Deputy Adviser in Indigenous System of Medicines, as the case may be, to attend any meeting of the Standing Committee on his behalf under Section 19(4) of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [Placed in Library. See No. LT-96/80].

(11) A copy of Notification No. F. 4(28)/78-Fin.(G), (Hindi and English versions) published in Delhi Gazette, dated the 10th January, 1980 regarding dispensation of declaration in Form ST-35 and also to permit depositing of Sales Tax dues in public sector Banks in Delhi under Section 72 of the Delhi Sales Tax Act, 1975. [Placed in Library. See No. LT-97/80].

(12) A copy of the Union Duties Excise (Distribution) Rules, 1979 (Hindi and English versions) pub-

lished in Notification No. G.S.R. 961 in Gazette of India dated the 21st July, 1979, under section 5 of the Union Duties of Excise (Distribution) Act, 1979. [Placed in Library. See No. LT-98/80]

(13) A copy of the Additional Duties of Excise (Distribution) Rules 1979 (Hindi and English versions) published in Notification No. GSR 962 in Gazette of India dated the 21st July, 1979 under section 6 of the Additional Duties of Excise (Goods of special Importance) Act, 1957. [Placed in Library. See No. LT-99/80].

(14) A copy of the Estate Duty (Distribution) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 1014 in Gazette of India, dated the 28th July, 1979 under section 4 of the Estate Duty (Distribution) Act, 1962. [Placed in Library. See No. LT-100/80]

JOINT DECLARATION BY THE PRESIDENT OF THE REPUBLIC OF FRANCE AND THE PRIME MINISTER OF INDIA.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND COMMUNI-CATIONS (SHRI BHISHMA NARAIN SINGH): I beg to lay on the Table a copy of Joint Declaration by the President of the Republic of France and the Prime Minister of India signed on the 27th January, 1980. [Placed in Library. See No. LT-100A/80].

12.02 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th January, 1980, passed, in accordance

[Secretary]

with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Forty-fifth Amendment) Bill, 1980 which was passed by the Lok-Sabha at its sitting held on the 24th January, 1980.

MR. SPEAKER: Calling Attention. Shri Vidya Charan Shukla.

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order, Sir.

MR. SPEAKER: Under what rule? (*Interruptions*). This is my job, not your job. It is my job to handle the business of the House.

SHRI JYOTIRMOY BOSU: Rule 377.

MR. SPEAKER: That will come afterwards.

SHRI JYOTIRMOY BOSU: I have received no intimation. The revival of titles is against the provision of the Constitution. Article 18 is violated. This is all I want to draw your attention to... (*Interruptions*).

MR. SPEAKER: It is under my consideration...

SHRI JYOTIRMOY BOSU: The House cannot do anything to ignore violation of the Constitution?... (*Interruptions*).

MR. SPEAKER: We will not violate the Constitution. Do not worry. We will go by the Constitution.

12.04 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

DROUGHT AND FAMINE CONDITIONS IN SOME STATES AND ASSISTANCE BY CENTRAL GOVERNMENT TO MEET THE SITUATION.

SHRI VIDYA CHARAN SHUKLA (Mahasamund): I call the attention

of the Minister of Agriculture to the following matter of urgent public importance and I request that he may make a statement thereon:

The drought and famine conditions in some parts of Bihar, Madhya Pradesh, Rajasthan, Uttar Pradesh and certain other States and assistance by the Central Government to meet the situation.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, art. 18 of the Constitution has been violated. The Government cannot do it. We should take note of that. We will have to abide by the Indian Constitution.

MR. SPEAKER: Mr. Bosu, I have taken up the Calling Attention Motion now. It cannot come at this juncture. You can come and see me; you are welcome.

SHRI JYOTIRMOY BOSU: It is such a serious matter. When the Constitution... (*Interruptions*).

MR. SPEAKER: We shall discuss according to the Rules. Rules have been laid down. I have asked Mr. Bosu to point out...

SHRI C. P. N. SINGH (Padrauna): Under the Rules, we have equal opportunity.

MR. SPEAKER: I shall have to give a ruling according to the Rules. Please, Mr. C. P. N. Singh, take your seat.

SHRI C. P. N. SINGH: Under Rule 350, Mr. Bosu cannot interrupt when a Member is on his feet.

MR. SPEAKER: Please take your seat.

Now, what rule do your refer to, Mr. Bosu?

SHRI JYOTIRMOY BOSU: The Constitution has been violated by the Government. Under art. 18, the revival of awards and titles is violative of the Constitution. The first priority